## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-58(PB)/2017

IN THE MATTER OF:

Ocean View Hospitality Pvt. Ltd.

Applicant/Petitioner

Order under Sections 230-232 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/Petitioner :

Shri Sougat Sinha, Sh. Manoj Kumar,

Advocates

For the Company Prosecutor

For OL, Delhi

Ms. Chetna Kandpal

For the RD(NR)

Shri Manish Raj, Advocate

## ORDER

Learned counsel for the Company prosecutor states that the report of the Regional Director has been finalised and the same shall be filed within this week with a copy in advance to the learned Counsel opposite. Reply, if any, be filed with a copy in advance to the Counsel for the Company prosecutor within a week thereafter.

List the matter on 10th August, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA/KRISHAN) MEMBER(TECHNICAL)

18.07.2017 V. Sethi